

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THURSDAY, THE TWENTY FIFTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 518 OF 2026

Writ Appeal under clause 15 of the Letters Patent against the Order Dated 13/10/2025 in W P No 30895 of 2025 on the file of the High Court.

Between:

1. D.Narasimha Reddy, S/o. Late Malla Reddy, Aged about 73 years, Occ. Retired Employee, R/o. H.No. 5-9-207/3/1, Employees Colony, Yapral, Secunderabad
2. D.Venkata Rami Reddy, S/o. D.Narasimha Reddy, Aged about 50 years, R/o. H.No. 5-9-207/3/1, Employees Colony, Yapral, Secunderabad Appellants 1 and 2 Rep. by their GPA Holder, D.Madhusudhan Reddy, S/o, D.Narasimha Reddy, Aged about 45 years, R/o. H.No. 5-9-207/3/1, Employees Colony, Yapral, Secunderabad.

Appellant No.1&2 by discharging APP.3 the GPA holder as per court Order, dt.26.06.26 vide I.A.No.1/2026.

3. D.Madhusudhan Reddy, S/o. D.Narasimha Reddy, Aged about 45 years, R/o. H.No. 5-9-207/3/1, Employees Colony, Yapral, Secunderabad

...APPELLANTS

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat Buildings, Hyderabad
2. The District Collector, Medchal-Malkajgiri District at Medchal
3. The Tahsildar, Alwal Mandal, Medchal-Malkajgiri District
4. The Executive Engineer, North Tanks Division, 3rd Floor, Budha Bhavan, Secunderabad
5. The Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad, Rep. by its Commissioner

6. The Zonal Commissioner, Secunderabad Zone, Greater Hyderabad Municipal Corporation, Secunderabad
7. The Commissioner of Police, Rachakonda, Neredmet, Medchal-Malkajgiri District
8. The Station House Officer, Jawahar Nagar Police Station, Jawahar Nagar, Medchal-Malkajgiri District
9. M/s.Bharat Petroleum Corporation Limited, A company incorporated under the Indian Companies Act Regional Office at Post Bag No. 4, PO. HCL, Cherlapally, Hyderabad - 500 051, rep. by its Territory Manager (retail), Hyderabad
10. Yaprak Joint Action Committee, having its office At 5786, Kindi Basthi, Near Old APHS School, Yaprak, Medchal-Malkajgiri District, Rep. by its Chairman
11. The Additional Collector (Revenue), Additional District Magistrate, Medchal-Malkajgiri District

...RESPONDENTS

I.A. NO: 5 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the petitioners to make construction the land in Sy.No. 15 Part in an extent of 653.11 sq. meters out of 1015.8 sq.meters situated at Yaprak village, Alwal Mandal, Medchal-Malkajgiri District by suspending the order dated 13-10-2025 passed in I.A.No. 1 of 2025 in W.P.No. 30895 of 2025 pending disposal of the Writ Appeal.

**Counsel for the Appellant : SRI K.NARSIMHA REDDY,
rep., SRI I.V.RADHAKRISHNA MURTHY**

Counsel for the Respondents No.1to3,11 : GP FOR REVENUE

Counsel for the Respondents No.4to6 : GP FOR MA & UD

Counsel for the Respondents No.7&8 : GP FOR HOME

Counsel for the Respondents No.9 : --

**Counsel for the Respondents No.10 : Ms.K.V.VANI,
rep., SRI V.RAJA SHEKAR REDDY**

The Court made the following: JUDGMENT

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT APPEAL No.518 OF 2026

DATED: 25.06.2026

Between:

D. Narasimha Reddy and two others.

... Appellants

AND

The State of Telangana,
Rep., by its Principal Secretary, Revenue Department,
Secretariat Buildings, Hyderabad and ten others.

... Respondents

JUDGMENT:

Mr. K. Narsimha Reddy, learned counsel represents
Mr. I.V. Radhakrishna Murthy, learned counsel for the appellants.

Ms. K.V. Vani, learned counsel represents Mr. V. Raja Shekar Reddy,
learned counsel for respondent No.10.

2. This writ appeal is directed against interim order dated 13.10.2025 passed by the learned writ Court, whereby learned writ Court while taking into account that there are several writ petitions pending in respect of the same survey number directed W.P.Nos.11520 of 2021; 13580 of 2022 and 14009 of 2025 to be listed after obtaining necessary orders from the Hon'ble the Chief Justice. However, the said matters were not listed till date delaying the adjudication of the pending

proceedings. Yesterday, when the matter was called out, Registrar (Judicial) was asked to find out as to why these matters are not being listed. It is informed that today all these writ petitions and other connected matters are listed before the appropriate Single Bench.

3. Learned counsel for the appellants prays that the instant appeal may be disposed of with a direction to the learned writ Court to dispose of the writ petitions expeditiously.

4. Learned counsel for respondent No.10 does not have any objection to the prayer made by the learned counsel for the appellants.

5. In view of the limited grievance of the appellants, which has been redressed on account of listing of the connected matters before the learned writ Court, the instant appeal is disposed of with an observation that the learned writ Court would endeavour to decide the matters expeditiously, as several writ petitions concerning the same survey number and pending since 2016 are awaiting final hearing. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

//TRUE COPY//

**SD/- MOHD. ISMAIL
DEPUTY REGISTRAR**

SECTION OFFICER

To,

1. The Principal Secretary, State of Telangana, Revenue Department, Secretariat Buildings, Hyderabad
2. The District Collector, Medchal-Malkajgiri District at Medchal
3. The Tahsildar, Alwal Mandal, Medchal-Malkajgiri District
4. The Executive Engineer, North Tanks Division, 3rd Floor, Budha Bhavan, Secunderabad
5. The Commissioner, Greater Hyderabad Municipal Corporation, Tank Bund, Hyderabad.

6. The Zonal Commissioner, Secunderabad Zone, Greater Hyderabad Municipal Corporation, Secunderabad
7. The Commissioner of Police, Rachakonda, Neredmet, Medchal-Malkajgiri District
8. The Station House Officer, Jawahar Nagar Police Station, Jawahar Nagar, Medchal-Malkajgiri District
9. The Additional Collector (Revenue), Additional District Magistrate, Medchal-Malkajgiri District
10. One CC to SRI I.V.RADHAKRISHNA MURTHY, Advocate. [OPUC]
11. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad [OUT]
12. Two CCs to GP for Municipal Administration and Urban Development, High Court for the State of Telangana at Hyderabad. [OUT]
13. Two CCs to GP FOR HOME, High Court for the State of Telangana at Hyderabad. [OUT]
14. One CC to SRI V.RAJA SHEKAR REDDY, Advocate. [OPUC]
15. Two CD Copies.

BSK

TKS

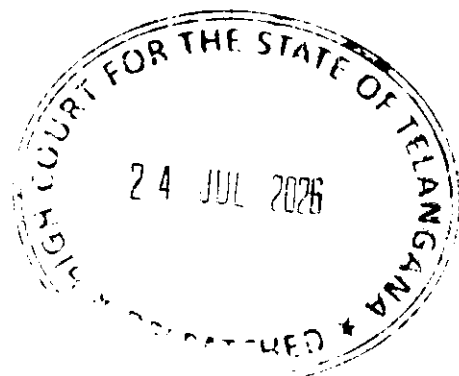


HIGH COURT

DATED: 25/06/2026

JUDGMENT

WA.No.518 of 2026



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

50
NT
14/7/26